

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri R.Krishnamoorthy, Member**
2. **Shri S.Jayaraman, Member**
3. **Shri V.S.Verma, Member**

**I.A.No. 45/2009 in
Petition No.179/2009**

In the matter of

Approval of incentive based on availability of transmission system of North Eastern Region for the year 2008-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Power and Electricity Deptt., Aizawal
4. Electricity Department, Imphal
5. Department of Power, Arunachal Pradesh
6. Department of Power, Govt. of Nagaland, Kohima
7. Department of Power, Govt. of Tripura, Agartala

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri V.V.Sharma, PGCIL

**ORDER
(DATE OF HEARING: 20.10.2009)**

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system of North Eastern Region for the year 2008-09 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2008-09 as per the following details:

S. No.	Transmission Elements	System	Pro-rata equity (Rs. in lakh)	Availability in %	Incentive (%)	Incentive claimed (Rs. in lakh)
1.	Intra-regional transmission system	AC	50038.36	99.2826	1.2826	641.79
2.	Intra-Regional transmission lines	AC				
	NER-ER AC Transmission System		3525.30	99.7689	1.7689	62.36
	Total		53563.66			704.15

2. The respondents may file their reply to the petition.

I. A. No.45/2009

3. This interlocutory application has been filed for an ad interim order to permit the petitioner to realize incentive based on availability of transmission system as claimed in the main petition.

4. I.A. heard after notice to the respondents. None appeared on behalf of the respondents.

5. We direct that the petitioner, as an interim measure, shall be paid 90% of the incentive claimed in the main petition. The provisional incentive shall be shared by the beneficiaries in North Eastern Region in the same ratio as of the transmission charges for the year 2008-09.

6. With this order, I.A .stands disposed of. The main petition shall be listed for hearing after finalization of tariff of the transmission assets commissioned during 2008-09.

sd/-
(V.S.VERMA)
MEMBER
New Delhi dated the 22nd October 2009

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(R.KRISHNAMOORTHY)
CHAIRPERSON